

**Central Administrative Tribunal
Principal Bench
O.A. No. 2431/2017**

New Delhi this the 03rd day of August, 2017

**Hon'ble Mr. Raj Vir Sharma, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Pawan Singh Aswal,
S/o Sh. Satender Singh Aswal,
No. A-2, Second floor (backside), Age 31 years
Group LDC
Vipin Garden, Near Sweta Public School,
Uttam Nagar, Delhi-110059

... Applicant

(By Advocate: Mr. P.D.P. DEO)

Versus

1. Govt. of NCT, Delhi
Delhi Subordinate Service Selection Board,
FC-18, Institutional Area,
Karkardooma, Delhi-92.
2. The Chairman
Delhi Subordinate Service Selection Board,
FC-18, Institutional Area,
Karkardooma, Delhi-92
3. Deputy Secretary-CC-II and CC-I,
Delhi Subordinate Service Selection Board,
FC-18, Institutional Area,
Karkardooma, Delhi-92. Respondents

ORDER (ORAL)

Mr. Raj Vir Sharma, Member (J)

Heard the learned counsel for the applicant. At the very outset, learned counsel for the applicant submitted that the applicant has given a Legal Notice dated 08.06.2016 to the respondents. Learned counsel for the applicant further submitted that applicant will be satisfied if direction is given to the respondents to decide the aforementioned legal notice of the applicant within a specified time.

2. Under such circumstances and in view of the prayer made by the applicant, we direct the respondents to decide the aforementioned legal

notice of the applicant within a period of six weeks from the date of receipt of a copy of this order.

3. OA is disposed of accordingly.

(Nita Chowdhury)
Member (A)

(Raj Vir Sharma)
Member (J)

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